CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

This the 30th day of September, 2019

OA No. 060/01024/2019

CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J) HON'BLE MS. ARCHANA NIGAM, MEMBER (A)

Mrs. Anita Raj, aged about 42 years, w/o Sh. Sudhakar Singh, currently posted at Government Model High School, Sector 49, Chandigarh and Resident of House No. 2233-C, Block No. 11, Sector 63, Chandigarh.

.....Applicant

BY ADVOCATE: SH. YASHDEEP NAIN

VERSUS

- 1. Chandigarh Administration through its Secretary, Department of Education, UT Secretariat, Sector 9, Chandigarh, Pin-160 009.
- 2. Director School Education, Department of Education, Chandigarh Administration, Addl. Deluxe Building, Sector 9, Chandigarh, Pin-160 009.
- 3. District Education Officer, Sector 19, Chandigarh, Pin-160 009.
- 4. Headmaster, Government Model High School, Sector 29-A, Chandigarh, Pin-160 030.

.....Respondents

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

- 1. Heard. The present OA has been filed by the applicant with a prayer to direct the respondents to release her the HRA since April, 2017, as she is on deputation with Chandigarh Administration from State of Haryana.
- 2. We have gone through the pleadings on record and find that the representations dated 21.08.2018 & 01.07.2019 (Annexures A-4 & A-7

respectively) claiming release of HRA are pending consideration with the authorities.

- 3. There is no need to issue notice to the respondents at this stage.
- 4. In the wake of the above, we dispose of the present OA in limine with the direction to the respondents to decide the representations dated 21.08.2018 & 01.07.2019 in accordance with law within a period of one month. The decision so arrived at be communicated to the applicant thereafter. Needless to mention that the disposal of the OAs in the above manner may not be taken as an expression of any opinion on the merits of the case. No costs.

(SANJEEV KAUSHIK) MEMBER (J)

(ARCHANA NIGAM) MEMBER(A)

Dated: 30.09.2019

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